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Title: Issue regarding constitutional violation on State List.

DR. A. SAMPATH (ATTINGAL): Sir, Part 6 of the Constitution of India, Chapter 3, says regarding the State Legislatures. I am not saying anything about the State List. But what has happened in Kerala is almost equivalent to a Constitutional breakdown. The Finance Minister, instead of delivering his speech and presenting the Budget inside the Legislative Assembly, has made a speech outside the Legislative Assembly. ...(*Interruptions*)

HON. DEPUTY SPEAKER: Shri Virender Kashyap

...(*Interruptions*)

DR. A. SAMPATH: Amidst the media persons, he has done it. It is Constitutional violation. Article 202 says about the annual financial statement as to how the annual financial statement should be made. So it is a violation of the Constitution. ...(*Interruptions*)

HON. DEPUTY SPEAKER: Nothing will go on record.

...(*Interruptions*)â€‘\*